

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 27

MA 690/2018 MA 1289/2018 IA 478/2024 in C.P. (IB)/1399(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES: **BANK OF BARODA V/s MANDHANA**
INDUSTRIES LTD

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

MA 690/2018 in C.P. (IB)/1399(MB)2017

- 1) Mr. Saurabh Bachhawat, Ld. Counsel for the Applicant, Mr. Rahul Sarda, Ld. Counsel for the Respondent No. 2 and Mr. Aayush Shah, Ld. Counsel for the Respondent Nos. 3 & 4 are present.
- 2) Respondents seeks further time to file and place on record Affidavit in Replies. Time is allowed. Affidavit in Replies be filed and placed on record within a period of Three weeks from today thereby duly serving copies thereof to the other side well in advance, failing which, this Bench shall proceed further in the matter based upon the material available on record and

verbal arguments on that date. This Bench shall pass consequential orders on the next date of hearing, thereby proceeding Respondents *ex parte* in the present matter.

- 3) Stand over to 19.07.2024, for further consideration and hearing. This will be treated as last opportunity. No further adjournment will be granted as the Application is old of the year 2018.

MA 1289/2018 IA 478/2024 in C.P. (IB)/1399(MB)2017

- 1) Mr. Rahul Sarada, Ld. Counsel for the Applicants and Mr. Saurabh Bachhawat, Ld. Counsel for the Erstwhile Resolution Professional are present.
- 2) Stand over to 19.07.2024, for further consideration and hearing. This will be treated as last opportunity. No further adjournment will be granted as the Application is old of the year 2018.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare